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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA PATEL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 2011-2012.

(Placed in Library, See No. LT 4594/15/11)

(2) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2011-2012.

(Placed in Library, See No. LT 4595/15/11)

(3) Memorandum of Understanding between the National Aluminum Company Limited and the Ministry of Mines for the year 2011-2012.

(Placed in Library, See No. LT 4596/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (Report No. 6 of 2011-12) (Performance Audit)-Audit Report on XIXth Commonwealth Games, 2010.

(Placed in Library, See No. LT 4597/15/11)

(ii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 33 of 2010-11)-Railways Finances for the year ended March, 2010.

(Placed in Library, See No. LT 4598/15/11)

(iii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 34 of 2010-11) for the year ended March, 2010.

(Placed in Library, See No. LT 4599/15/11)

(iv) Report of the Comptroller and Auditor General of India-Union Government (Civil) Autonomous Bodies (No. 38 of 2011-12) for the year ended March, 2010.

(Placed in Library, See No. LT 4600/15/11)

(v) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 7 of 2011-12) Coast Guard Performance Audit-Role and Functioning of Indian Coast Guard for the year ended March, 2010.

(Placed in Library, See No. LT 4601/15/11)

(vi) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 8 of 2011-12)-

(Placed in Library, See No. LT 4602/15/11)

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Appropriation Accounts (Part-I-Review) of the Indian Railways for the year 2009-2010.
- (ii) Appropriation Accounts (Part-II-Detailed Appropriation Accounts) of the Indian Railways for the year 2009-2010.
- (iii) Appropriation Accounts [Part-II-Detailed Appropriation Accounts (Annexure-G)] of the Indian Railways for the year 2009-2010.

(Placed in Library, See No. LT 4603/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of my colleague, Shri S.S. Palanimanickam, I beg to lay on the Table:-

(1) A copy of the 16th Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto – June, 2011.

(Placed in Library, See No. LT 4604/15/11)

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2011-2012.

(Placed in Library, See No. LT 4605/15/11)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 21 of the Coinage Act, 1906:-

- (i) The Coinage of the Fifty Paise, One Rupee and Two Rupees Rules, 2011 published in Notification No. G.S.R. 374(E) in Gazette of India dated the 10th May, 2011.
- (ii) The Coinage of the Five Rupees coins containing Nickel Brass Rules, 2011 published in Notification No. G.S.R. 375(E) in Gazette of India dated the 10th May, 2011.
- (iii) The Coinage of Bi-Metallic coin or Rupees Ten Rules, 2011 published in Notification No. G.S.R. 376(E) in Gazette of India dated the 10th May, 2011.

(Placed in Library, See No. LT 4606/15/11)

(4) A copy each of the following Notifications (Hindi and English versions) under Section 30 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Stock, Brokers and Sub-brokers) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/01/11486 in Gazette of India dated the 6th April, 2011.
- (ii) The Securities and Exchange Board of India (Change in Conditions of Registration of Certain Intermediaries) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/03/12650 in Gazette of India dated the 19th April, 2011.
- (iii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/05/13907 in Gazette of India dated the 29th April, 2011.

- (iv) The Securities and Exchange Board of India (Foreign Institutional Investors) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/06/13995 in Gazette of India dated the 2nd May, 2011.
- (v) The Securities and Exchange Board of India (Debenture Trustees) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/13/21222 in Gazette of India dated the 5th July, 2011.
- (vi) The Securities and Exchange Board of India (Underwriters) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/15/21214 in Gazette of India dated the 5th July, 2011.
- (vii) The Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/09/21233 in Gazette of India dated the 5th July, 2011.
- (viii) The Securities and Exchange Board of India (Registrars to an issue and share Transfer Agents) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/11/21228 in Gazette of India dated the 5th July, 2011.
- (ix) The Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/10/21232 in Gazette of India dated the 5th July, 2011.
- (x) The Securities and Exchange Board of India (Bankers to an Issue) (Amendment) Regulations, 2011 published in Notification No. F. No. LAD-NRO/GN/2011-12/12/21225 in Gazette of India dated the 5th July, 2011.

(Placed in Library, See No. LT 4607/15/11)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 180(E) published in Gazette of India dated 3rd March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-CE dated 1st March, 2006.
- (ii) G.S.R. 232(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum exempting mobile handsets including cellular phones from so much of the duty of excise leviable thereon.
- (iii) G.S.R. 233(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 1/2011-CE dated 1st March, 2011.
- (iv) G.S.R. 234(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 2/2011-CE dated 1st March, 2011.
- (v) G.S.R. 235(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 3/2006-CE dated 1st March, 2006.
- (vi) G.S.R. 236(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-CE dated 1st March, 2006.
- (vii) G.S.R. 237(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-CE dated 1st March, 2006.
- (viii) G.S.R. 238(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-CE dated 1st March, 2006.
- (ix) G.S.R. 239(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum exempting waste, parings and scrap arising in the course of manufacture of goods, subject to certain conditions.
- (x) G.S.R. 240(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-CE dated 1st March, 2003.

- (xi) G.S.R. 241(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 63/95-CE dated 16th March, 1995.
- (xii) G.S.R. 242(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 30/2004-CE dated 9th July, 2004.
- (xiii) G.S.R. 243(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum exempting all goods bearing a brand name or sold under a brand name under from the whole of Excise Duty leviable thereon, subject to certain conditions.
- (xiv) The Central Excise (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 244(E) in Gazette of India dated 24th March, 2011 together with an explanatory memorandum.
- (xv) The CENVAT Credit (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 245(E) in Gazette of India dated 24th March, 2011 together with an explanatory memorandum.
- (xvi) G.S.R. 246(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum exempting from the operation of the Central Excise Rules, 2002 to every mine engaged in the production or manufacture of goods where the producer or manufacturer of such goods has a centralized billing or accounting system.
- (xvii) G.S.R. 247(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-CE(N.T.) dated 24th December, 2008.
- (xviii) G.S.R. 248(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 20/2001-CE (N.T.) dated 30th April, 2001.
- (xix) G.S.R. 249(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-CE dated 1st March, 2002.
- (xx) The CENVAT Credit (Third Amendment) Rules, 2011 published in Notification No. G.S.R. 286(E) in Gazette of India dated 31st March, 2011 together with an explanatory memorandum.
- (xxi) G.S.R. 332(E) published in Gazette of India dated 20th April, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 62/1995-CE dated 16th March, 1995.
- (xxii) G.S.R. 486(E) published in Gazette of India dated 25th June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-CE dated 1st March, 2006.

(Placed in Library, See No. LT 4608/15/11)

(6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 107(E) published in Gazette of India dated 24th February, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 39/1996-Cus., dated 23rd July, 1996.
- (ii) G.S.R. 249(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (iii) G.S.R. 250(E) published in Gazette of India dated 24th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1st March, 2006.

- (iv) G.S.R. 321(E) published in Gazette of India dated 15th April, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (v) G.S.R. 322(E) published in Gazette of India dated 15th April, 2011 together with an explanatory memorandum exempting all goods, other than those which are clearly not to be used as fertilizers, when imported into India from so much of additional duty of customs leviable thereon.
- (vi) G.S.R. 377(E) published in Gazette of India dated 10th May, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (vii) G.S.R. 405(E) published in Gazette of India dated 25th May, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 51/2008-Cus., dated 21st April, 2008.
- (viii) G.S.R. 422(E) published in Gazette of India dated 1st June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.
- (ix) G.S.R. 423(E) published in Gazette of India dated 1st June, 2011 together with an explanatory memorandum providing duty concession to Philippines and other ASEAN countries in view of India ASEAN FTA.
- (x) G.S.R. 471(E) published in Gazette of India dated 21st June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 107/2008-Cus., dated 6th October, 2008.
- (xi) G.S.R.380(E) published in Gazette of India dated 15th February, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xii) G.S.R.430(E) published in Gazette of India dated 24th February, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 6/2011-Cus.(N.T.), dated 27th January, 2011.
- (xiii) G.S.R. 450(E) published in Gazette of India dated 28th February, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xiv) G.S.R. 566(E) published in Gazette of India dated 15th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xv) G.S.R. 646(E) published in Gazette of India dated 20th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 14/2011-Cus.(N.T.), dated 24th February, 2011.
- (xvi) G.S.R. 668(E) published in Gazette of India dated 31st March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvii) G.S.R. 748(E) published in Gazette of India dated 15th April, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xviii) G.S.R. 841(E) published in Gazette of India dated 27th April, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 24/2011-Cus.(N.T.), dated 29th March, 2011.
- (xix) G.S.R. 912(E) published in Gazette of India dated 29th April, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xx) G.S.R. 1047(E) published in Gazette of India dated 13th May, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxi) G.S.R. 1223(E) published in Gazette of India dated 27th May, 2011 together with an explanatory memorandum

making certain amendments in the Notification No. 32/2011-Cus.(N.T.), dated 27th April, 2011.

- (xxii) G.S.R. 1234(E) published in Gazette of India dated 31st May, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxiii) G.S.R. 1400(E) published in Gazette of India dated 15th June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxiv) G.S.R. 487(E) published in Gazette of India dated 25th June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus.(N.T.), dated 1st March, 2002.
- (xxv) G.S.R. 501(E) published in Gazette of India dated 1st July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus.(N.T.), dated 1st March, 2002.
- (xxvi) G.S.R. 499(E) published in Gazette of India dated 1st July, 2011 seeking to prescribe preferential tariff for specified goods imported from Malaysia under the India-Malaysia Comprehensive Economic Cooperation Agreement subject to fulfillment of Rules of Origin.
- (xxvii) The Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2011 published in Notification No. G.S.R. 290(E) in Gazette of India dated 1st April, 2011 together with an explanatory memorandum.
- (xxviii) G.S.R. 1541(E) published in Gazette of India dated 6th July, 2011, together with an explanatory memorandum assigning the functions of the proper officer to the officers of Directorate of Revenue Intelligence, Directorate General of Central Excise Intelligence, Preventive Commissionerates and Central Excise Commissionerates for the purposes of Section 17 and 18 of the Customs Act, 1962.

(Placed in Library, See No. LT 4609/15/11)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 95(E) published in Gazette of India dated 16th February, 2011 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on all import of circular weaving machines having six or more shuttles for weaving PP/HDPE Fabrics of a width exceeding 30 cms originating in, or exported from China PR and Austria.
- (ii) G.S.R. 98(E) published in Gazette of India dated 17th February, 2011 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of Sodium Nitrate, originating in, or exported from, People's Republic of China, upto and inclusive of 30th June, 2011, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and allied duties.
- (iii) G.S.R. 186(E) published in Gazette of India dated 4th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 87/2005-Cus., dated 27th September, 2005.
- (iv) G.S.R. 187(E) published in Gazette of India dated 4th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 42/2010-Cus., dated 5th April, 2010.
- (v) G.S.R. 188(E) published in Gazette of India dated 4th March, 2011 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on "Glass Fibre", originating in, or exported from China PR, when imported into India.
- (vi) G.S.R. 265(E) published in Gazette of India dated 30th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 33/2006-Cus., dated 7th April, 2006.
- (vii) G.S.R. 328(E) published in Gazette of India dated 18th April, 2011 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Acetone, originating in, or exported from Thailand

and Japan at the specified rates.

- (viii) G.S.R. 336(E) published in Gazette of India dated 21st April, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 121/2006-Cus., dated 26th December, 2006.
- (ix) G.S.R. 371(E) published in Gazette of India dated 9th May, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 45/2006-Cus., dated 24th May, 2006.
- (x) G.S.R. 395(E) published in Gazette of India dated 23rd May, 2011 together with an explanatory memorandum seeking to *provide* for provisional assessment of imports of vitrified porcelain tiles when exported to India by M/s Jiangxi Zhengda Ceramics Company Limited, China PR (producer) through M/s Foshan Z&D Ceramics Company Limited, China PR (exporter) without collecting anti-dumping duty already imposed *vide* Notification No. 82/2008-Cus., dated 27.06.2008 subject to such security as the proper officer deems fit.
- (xi) G.S.R. 415(E) published in Gazette of India dated 27th May, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 121/2006-Cus., dated 26th December, 2006.
- (xii) G.S.R. 416(E) published in Gazette of India dated 27th May, 2011 together with an explanatory memorandum seeking to *provide* provisional assessment to imports of Acetone, originating in, or exported from Chinese Taipei by M/s Chang Chun Plastics Company Limited (exporter), pending the outcome of New Shipper Review.
- (xiii) G.S.R. 450(E) published in Gazette of India dated 14th June, 2011 together with an explanatory memorandum seeking to levy final anti-dumping duty on imports of Pentaerythritol, originating in, or exported from the China PR at the rate of USD 515/MT.
- (xiv) G.S.R. 457(E) published in Gazette of India dated 15th June, 2011 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of 'Metronidazole', originating in, or exported from the China PR, upto and inclusive of 15th June, 2012, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (xv) G.S.R. 473(E) published in Gazette of India dated 22nd June, 2011 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the import of the Sewing Machine Needles, originating in, or exported from the China PR.
- (xvi) G.S.R. 519(E) published in Gazette of India dated 7th July, 2011 together with an explanatory memorandum rescinding Notification No. 54/2008-Cus., dated 28th April, 2008.
- (xvii) G.S.R. 525(E) published in Gazette of India dated 8th July, 2011 together with an explanatory memorandum seeking to impose definite anti-dumping duty on imports of "Sodium Tripoly Phosphate", originating in, or exported from China PR at the specified rates, in pursuance of the final findings dated 3rd May, 2011 of the Designated Authority.

(Placed in Library, See No. LT 4610/15/11)

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R. 266(E) published in Gazette of India dated 30th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 7/2010-Service Tax dated 27th February, 2010.
- (ii) G.S.R. 267(E) published in Gazette of India dated 30th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 8/2010-Service Tax dated 27th February, 2010.
- (iii) G.S.R. 268(E) published in Gazette of India dated 30th March, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 9/2010-Service Tax dated 27th February, 2010.

- (iv) The Export of Services (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 280(E) in Gazette of India dated 31st March, 2011, together with an explanatory memorandum.
- (v) The Taxation of Services (Provided from Outside India and Received in India) Amendment Rules, 2011 published in Notification No. G.S.R. 281(E) in Gazette of India dated 31st March, 2011, together with an explanatory memorandum.
- (vi) The Service Tax (Determination of Value) Second Amendment Rules, 2011 published in Notification No. G.S.R. 282(E) in Gazette of India dated 31st March, 2011, together with an explanatory memorandum.
- (vii) The Point of Taxation (Amendment) Rules, 2011 published in Notification No. G.S.R. 283(E) in Gazette of India dated 31st March, 2011, together with an explanatory memorandum.
- (viii) The Service Tax (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 284(E) in Gazette of India dated 31st March, 2011, together with an explanatory memorandum.
- (ix) G.S.R. 285(E) published in Gazette of India dated 31st March, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 19/2009-Service Tax, dated 7th July, 2009.
- (x) G.S.R. 293(E) published in Gazette of India dated 1st April, 2011, together with an explanatory memorandum seeking to notify certain taxable services as continuous supply of service.
- (xi) G.S.R. 338(E) published in Gazette of India dated 25th April, 2011, together with an explanatory memorandum exempting the taxable service referred to in Section 65 (105)(zzzo) finance Act, 1994 from the whole of service tax leviable under Section 66 of the said Act.
- (xii) G.S.R. 339(E) published in Gazette of India dated 25th April, 2011, together with an explanatory memorandum seeking to exempt the taxable service referred to in Section 65(105)(zzzw) of the Finance Act, 1994, when the declared tariff is less than Rs. 1000 from the whole of service tax leviable under Section 66 of the said Act
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- (xiii) G.S.R. 340(E) published in Gazette of India dated 25th April, 2011, together with an explanatory memorandum rescinding Notification No. 25/2006-Service Tax dated 13th July, 2006.
- (xiv) G.S.R. 341(E) published in Gazette of India dated 25th April, 2011, together with an explanatory memorandum seeking to exempt any preschool coaching and training any coaching or training leading to grant of certificate/diploma/degree recognized by law when provided by any commercial coaching or training centre from whole of Service Tax leviable under Section 66 of the Finance Act, 1994.
- (xv) G.S.R. 342(E) published in Gazette of India dated 25th April, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 1/2006-Service Tax dated 1st March, 2006.
- (xvi) The Service Tax (Third Amendment) Rules, 2011 published in Notification No. G.S.R 343(E) in Gazette of India dated 25th April, 2011, together with an explanatory memorandum.
- (xvii) The Taxation of Services (Provided from Outside India and Received in India)(Third Amendment) Rules, 2011 published in Notification No. G.S.R 345(E) in Gazette of India dated 25th April, 2011, together with an explanatory memorandum.
- (xviii) The Export of Services (Third Amendment) Rules, 2011 published in Notification No. G.S.R 344(E) in Gazette of India dated 25th April, 2011, together with an explanatory memorandum.
- (xix) G.S.R. 447(E) published in Gazette of India dated 14th June, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 07/2010-Service Tax, dated 27th February, 2010.
- (xx) G.S.R. 448(E) published in Gazette of India dated 14th June, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 08/2010-Service Tax, dated 27th February, 2010.

(xxi) G.S.R. 449(E) published in Gazette of India dated 14th June, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 09/2010-Service Tax, dated 27th February, 2010.

(Placed in Library, See No. LT 4611/15/11)

(9) A copy of the Notification No. G.S.R 432(E) (Hindi and English versions) published in Gazette of India dated 3rd June, 2011 exempting the individual premises from registration where the producer or manufacturer of recorded smart cards has a centralized billing or accounting system in respect of such goods produced or manufactured by these individual premises and opts for registering only the premises or office from where such centralized billing or accounting is done under sub-rule (2) of Rule 9 of the Central Excise Rules, 2002.

(Placed in Library, See No. LT 4612/15/11)

(10) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (First Amendment) Rules, 2011 published in Notification No. G.S.R. 495(E) in Gazette of India dated 9th March, 2011 together with an explanatory memorandum.
- (ii) The Income-tax (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 647(E) in Gazette of India dated 29th March, 2011 together with an explanatory memorandum.
- (iii) The Income-tax (3rd Amendment) Rules, 2011 published in Notification No. G.S.R. 693(E) in Gazette of India dated 5th April, 2011 together with an explanatory memorandum.
- (iv) The Income-tax (4th Amendment) Rules, 2011 published in Notification No. G.S.R. 694(E) in Gazette of India dated 5th April, 2011 together with an explanatory memorandum.
- (v) The Income-tax (5th Amendment) Rules, 2011 published in Notification No. G.S.R. 1214(E) in Gazette of India dated 26th May, 2011 together with an explanatory memorandum.
- (vi) The Income-tax (6th Amendment) Rules, 2011 published in Notification No. G.S.R. 1497(E) in Gazette of India dated 1st July, 2011 together with an explanatory memorandum.

(Placed in Library, See No. LT 4613/15/11)

(11) A copy of the Notification No. G.S.R. 435(E) (Hindi and English versions) published in Gazette of India dated 25th February, 2011 together with an explanatory memorandum notifying the United Stock Exchange of India Limited as a recognized Stock Exchange for the purpose of the Section 43(5) of Income tax Act, 1961 issued under section 43 of the Income Tax Act, 1961.

(Placed in Library, See No. LT 4614/15/11)

(12) A copy of the Notification No. G.S.R. 1046(E) (Hindi and English versions) published in Gazette of India dated 13th May, 2011 together with an explanatory memorandum notifying the rate of interest as 9.5% to be credited in the employee's account of a recognized provident fund w.e.f. 1st of September, 2010 for the year 2010-11 issued under Rule 6 of the Income Tax Act, 1961.

(Placed in Library, See No. LT 4615/15/11)

(13) A copy of the Notification No. G.S.R. 1438(E) (Hindi and English versions) published in Gazette of India dated 23rd June, 2011 together with an explanatory memorandum making certain amendments in the Notification No. S.O. 709(E) dated 20th August, 1998 issued under section 48 of the Income Tax Act, 1961.

(14) A copy of the Notification No. G.S.R. 1439(E) (Hindi and English versions) published in Gazette of India dated 23rd June, 2011 together with an explanatory memorandum exempting an individual whose total income for the assessment year, 2011-12 does not exceed Rupees Five lakh and consists of only income chargeable to income-tax under some specified conditions specified therein, from the requirement of furnishing a return of income issued under section 139 of the Income Tax Act, 1961.

(Placed in Library, See No. LT 4617/15/11)

(15) A copy each of the following Notifications (Hindi and English versions) under the Prevention of Money Laundering Act, 2002:-

- (i) G.S.R. 1029(E) published in Gazette of India dated 29th December, 2010 together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R. 18(E) dated the 7th January, 2010.
- (ii) G.S.R. 1030(E) published in Gazette of India dated 29th December, 2010 together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R. 19(E) dated the 7th January, 2010.
- (iii) G.S.R. 1031(E) published in Gazette of India dated 29th December, 2010 together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R. 20(E) dated the 7th January, 2010.

(Placed in Library, See No. LT 4618/15/11)

(16) A copy of the Prevention of Money-Laundering (Appointment and Conditions of Service of Chairperson and Members of Adjudicating Authority) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 189(E) in Gazette of India dated 7th March, 2011 under section 74 of the Prevention of Money Laundering Act, 2002.

(Placed in Library, See No. LT 4619/15/11)

(17) A copy of the Notification No. G.S.R. 337(E) (Hindi and English versions) in Gazette of India dated 25th April, 2011 together with an explanatory memorandum appointing the 1st day of May, 2011, as the date on which the provisions of the Finance Act, 2011 shall come into force issued under Section 74 of the said Act.

(Placed in Library, See No. LT 4620/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): On behalf of my colleague, Shri S. Gandhiselvan, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for

Research in Ayurveda and Siddha, New Delhi, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4621/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4622/15/11)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2009-2010.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 4623/15/11)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Indian Medicine Central Council Act, 1970:-

(i) The Indian Medicine Central Council (Postgraduate Ayurveda Education) (Amendment) Regulations, 2011 published in Notification No. 4-90/2009/Ay.PG Regulations in weekly Gazette of India dated the 8th April, 2011.

(ii) The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) (Amendment) Regulations, 2011 published in Notification No. 4-90/2009/Ay.PG Regulations in weekly Gazette of India dated the 8th April, 2011.

(Placed in Library, See No. LT 4624/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4625/15/11)

(3) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the NTPC Limited and the Ministry of Power for the year 2011-2012.

(Placed in Library, See No. LT 4626/15/11)

(ii) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2011-2012.

(Placed in Library, See No. LT 4627/15/11)

(iii) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2011-2012.

(Placed in Library, See No. LT 4628/15/11)

(iv) Memorandum of Understanding between the SJVN Limited and the Ministry of Power for the year 2011-2012.

(Placed in Library, See No. LT 4629/15/11)

(v) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2011-2012.

(Placed in Library, See No. LT 4630/15/11)

(vi) Memorandum of Understanding between the THDC India Limited and the Ministry of Power for the year 2011-2012.

(Placed in Library, See No. LT 4631/15/11)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2009-2010.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 4632/15/11)

(6) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 2011-2012.

(Placed in Library, See No. LT 4633/15/11)

(7) A copy of the Notification No. F. No. 23/2/2005-R&R (Vol.V) (Hindi and English versions) published in Gazette of India dated the 8th July, 2011, making certain amendments in the para 5.1 and 7.1 of the Tariff Policy 2006 notified under Section 3 of the Electricity Act, 2003, under Section 179 of the said Act.

(Placed in Library, See No. LT 4634/15/11)
